

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 332 of 2015 in DFR No. 1577 of 2015

Dated: 07th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Lanco Power Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Raj Kumar Mehta, Mr. Abhishek
Upadhyay and Ms Himanshi Andley for
R.No.1
Mr. Rajiv Bhardwaj and Mr. Ravi
Kishore for R.No.8
Mr. Hemant Singh and Mr. Tabrez
Malwat for R.No.10

ORDER

In IA No. 332 of 2015 in DFR No. 1577 of 2015, learned counsel for the respondents/OPs may file objections to the delay condonation application being IA No.332 of 2015 within two weeks from today. This DFR No.1577 of 2015 has been filed against some interim order, which matter has finally been decided by the State Commission and that final order of the Commission has been challenged before this Appellate Tribunal in a separate appeal.

Post the matter for hearing on **03rd February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/hcj